GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 4257 TO BE ANSWERED ON 13/12/2019

DANCE BASED REALITY SHOWS

4257. SHRIMATI POONAM MAHAJAN:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government has taken cognizance and is issuing an advisory to private television channels to avoid making children perform suggestive and age-inappropriate moves in dance-based reality shows, if so, the details thereof; and
- (b) whether the Government has taken adequate steps to keep a check on channels so that they follow the provisions of the programme and advertising codes prescribed under the Cable Television Networks (Regulation) Act, 1995, that prohibit TV networks from telecasting content that denigrates children in any manner, if so, the details thereof?

ANSWER

MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR)

(a) & (b): The Programme Code under the Cable Television Networks (Regulation) Act, 1995 inter alia provides that no programmes should be carried on Television which denigrates

children, and further care should be taken to ensure that programmes meant for children do not contain any bad language or explicit scenes of violence and that programmes unsuitable for children must not be carried in the cable service at times when the largest numbers of children are viewing.

The Central Government has issued an Advisory on 18th June, 2019 to all private satellite TV channels to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995 relating to programmes of children and to desist from showing children in vulgar, indecent, suggestive and inappropriate manner in dance reality shows or other such programmes and exercise maximum restraint, sensitivity and caution while showing such programmes.
